

[Dr. P. Subbarayan]

in a letter from the General Manager to the Guild on the 8th January, 1960.

The management's stand was further clarified by the Chairman of the Corporation at a Press Conference on the 11th January, 1960, at which he also referred to the management's willingness to refer the dispute to arbitration.

Throughout this period, I was greatly concerned with the developments and had been in constant communication with the management. On the 14th January, 1960, I spoke to the President of the Guild on the telephone suggesting that the Pilots should resume work by the following day and that in that case I would personally look into the grievances in due course. I should express my disappointment that this was not accepted by the Guild, who desired to raise certain points which, I suggested, they should discuss with the management. I am, however, glad to say that this paved the way for further discussion between the Guild and the management as a result of which a mutually satisfactory settlement was reached. The strike was called off on the 16th January, 1960, and normal operations were resumed the following day.

I do not wish to dilate on the merits of the issue on which the Indian Pilots' Guild resorted to this extreme step of going on a lightning strike. Hon. Members will agree with me that a strike, in a public utility industry like air transport, without notice and without any attempt to negotiate is unjustified and, at this stage, I would only express the hope that at least in the future the Guild will not resort to the extreme step of a strike, and recourse will always be had to discussions and negotiations with the management.

For the information of hon. Members I place on the Table of the House a more detailed statement together with copies of relevant correspondence between the Guild and the manage-

ment and a statement of the Pilots as finally agreed to on the 2nd January, 1960.

12.08 hrs.

RESIGNATION OF MEMBER

Mr. Speaker: I have to inform the House that Shri P. V. G. Raju has resigned his seat in Lok Sabha with effect from the 2nd February, 1960. He has since become a Minister in Andhra Pradesh.

Shri S. M. Banerjee (Kanpur): He is here. I saw him.

Mr. Speaker: But he is not here.

12.09 hrs.

PANEL OF CHAIRMEN

Mr. Speaker: I have to inform the House that under sub-rule (1) of Rule 9 of the Rules of Procedure and Conduct of Business, I nominate the following Members on the new Panel of Chairmen:

1. Pandit Thakur Das Bhargava
2. Dr. Sushila Nayar
3. Shri Mulchand Dube
4. Shrimati Renu Chakravartty
5. Shri Narayan Ganesh Goray,
and
6. Shri Jaipal Singh.

I want to give an opportunity to a number of hon. Members here to conduct the business of the House from time to time so that I may be assured that there will not be repeated occurrences as took place some time ago. All hon. Members will know as to what exactly the duty of the Chair and of the Members is.

So far as hon. Members who have served as Chairmen, Shri Barman and others, are concerned, they have done exceedingly well. It is not as if they have not been doing so. But they